

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 726 & 727 OF 2019 IN  
DFR NO. 1915 OF 2019**

**Dated: 7<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. Vedanta Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation Of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Nishant Kumar  
Mr. Lakshyajit Singh Bagdwal  
Mr. Ambuj Dixit  
Mr. Tushar Srivastava  
Mr. Hamant Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1  
Mr. Monojit Sehrawat for CERC

**ORDER**

Learned counsel, Ms. Suparna Srivastava accepts notice on behalf of the first Respondent and learned counsel, Mr. Monojit Sehrawat, accepts notice on behalf of CERC

Issue notice to the other Respondents on IA Nos.726 of 2019 & 727 of 2019 (leave to file) and (delay in filing) and DFR No.1915 of 2019 returnable on 31.07.2019. Dasti, in addition, is also permitted

List the matter on **31.07.2019.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*pr/vt*